

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 44/252/PB)/2018

IN THE MATTER OF:

**M/s. Hari Roadways Pvt. Ltd.
v.
Registrar of Companies.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 252

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Iswar Mohapatra, Advocate

For the Respondent(s):-

**Ms. Easha Kadian, Advocate for Income Tax
Dept.**

ORDER

On the oral request made by the learned counsel for the appellant The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned counsel for the appellant within two days.

Notice of the appeal.

Process dasti.

Reply be filed within four weeks with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondents.

List for further consideration on 07.03.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**